

No. 450 /SLSA/2021,

Date: 09.05.2021

ORDER

It is hereby informed that earlier in compliance of the order dated 23.03.2020 passed by the Hon'ble Supreme Court in **Suo Moto Writ Petition (C) No. 1/2020-IN RE: CONTAGION OF COVID 19 VIRUS IN PRISONS**, Hon'ble the Chief Justice, High Court of Uttarakhand/Patron-in-Chief, Uttarakhand State Legal Services Authority was pleased to constitute a High Powered Committee comprising of the following, namely:-

- (i) Hon'ble Executive Chairman of State Legal Services Authority as Chairman;
- (ii) The Principal Secretary (Home/Prison) as Member; and
- (iii) Director General of Prison as Member.

It is also informed that the aforesaid Hon'ble High Powered Committee is in existence at present for determining the class of prisoners which can be released on parole or on interim bail for such period as may be thought appropriate.

Further, it is to informed that Hon'ble Supreme Court of India vide Order dated 07.05.2021, has issued certain directions for the Hon'ble High Powered Committee in the matter in **Suo Moto Writ Petition (C) No. 1/2020-IN RE CONTAGION OF COVID 19 VIRUS IN PRISONS**.

In light of the directions issued by the Hon'ble Supreme Court of India vide Order dated 07.05.2021, the Hon'ble High Powered Committee has been pleased to issue the following recommendations/directions:-

1. Secretary, Department of Home, Government of Uttarakhand, Inspector General (Prisons), Government of Uttarakhand, Dehradun, all the Chairpersons, DLSAs/District Judges, District Courts of Uttarakhand are hereby directed **that, those inmates who were granted parole, pursuant to the earlier orders of Hon'ble Supreme Court of India, should be again granted a parole for a period of 90 days in order to tide over the pandemic; by adopting the guidelines (such as inter alia, SOP laid down by NALSA) followed by them last year, at the earliest.**
2. The District Magistrates and Senior Superintendents of Police/Superintendents of Police are requested to make necessary arrangements for transmission of such prisoners on



their release from jails to their respective places by following the policies and guidelines of the Government regarding curfews and lockdown in some Cities and States.

3. The Chief Medical Officer of concerned District shall be asked to conduct proper health check-ups of such prisoners/under-trials before their release on parole or interim bail. The Chief Medical Officer of concerned District is also requested to make necessary arrangements regarding the medical examination (COVID-19 Examination) of such prisoners/under-trials before they are transmitted from the jail to their respective places.
4. All the District Legal Services Authorities are directed to send a consolidated progress report to this Authority regarding the prisoners/under-trials, who are again granted a parole for a period of 90 days.
5. Moreover, all the decisions of High-Powered Committee may need to be published on respective State Legal Services Authorities/State Governments/High Courts websites in order to enable effective dissemination of information.

The above order shall come into force forthwith.

By order of the Committee,
Sd/-
(R.K. Khulbey)
Member Secretary,
Uttarakhand State Legal Services Authority,
Nainital

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Copy to the following for information and necessary action:-

1. The Secretary, Department of Home, Government of Uttarakhand, Dehradun.
2. Inspector General (Prisons), Government of Uttarakhand, Dehradun.
3. All the Chairpersons, DLSAs/District Judges, District Courts, Uttarakhand with a request to coordinate with the concerned District Magistrates/SSPs/SPs/Chief Medical Officers. With further request to provide the copy of the order to District Magistrates/SSPs/SPs/Chief Medical Officers of the Districts concerned.
4. Director General, Medical, Health & Family Welfare, Government of Uttarakhand, Dehradun with a request to inform all Chief Medical Officers for compliance.

(R.K. Khulbey)
Member Secretary,
Uttarakhand State Legal Services Authority,
Nainital

09.05.21